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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

## HOME DEPARTMENT

## NOTIFICATIONS

*The 10th March 1943*

No. 4044-A.(C).—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government**New Delhi, 11th February 1943*

No. 21/5/42-Police(C.)/1—In exercise of the powers conferred by clause (a) of section 27 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that arms and ammunition acquired under the orders of the Government of the United States of America for the use of their Forces in India either by purchase from dealers or from private sources or from military authorities in India shall be excluded from the operation of all prohibitions and directions contained in the said Act.

*New Delhi, 11th February 1943*

No. 21/5/42-Police(C.)/2—In exercise of the powers conferred by section 4 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

To rule 4 of the said Rules, the following shall be added, namely:—

“except when imported under the orders of the Governments of the United States of America and the Republic of China for the use of their Forces in India, or when acquired by or on behalf of either of these Governments either by purchase from dealers or from private sources or from military authorities in India, or when acquired by the Chinese Forces from authorities of the Government of the United States of America.”

V. SAHAY

*Deputy Secy. to the Govt. of India**The 16th March 1943*

No. 840-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

## DEPARTMENT OF COMMERCE

## INDUSTRIAL CONTROL

*New Delhi, 18th February 1943*

No. 104-I.C. (5)/42—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of

India Rules, the Central Government is pleased to direct that, with effect from the date of this notification the following further amendment shall be made in the Newspaper Control Order, 1942, namely:—

In the said Order, after clause 10A, the following clause shall be inserted, namely:—

10B. No person shall print or make or publish, except under the authority in writing of the Central Government, any newspaper that was not both printed or made in British India and published therein before the date of this notification.

S. N. RAY

*Joint Secy. to the Govt. of India*

## COMMERCE AND LABOUR DEPARTMENT

## NOTIFICATIONS

*The 10th March 1943*

No. 4017—9/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

*Secretary to Government*

## NOTIFICATION

## WAR RISKS INSURANCE

*New Delhi, 13th February 1943*

No. 12-W.R.I. (G)/43—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, after entry 5, the following entry shall be inserted, namely:—

“5-A. Bharat Fire and General Insurance Limited.”

S. R. ZAMAN

*Joint Secy. to the Govt. of India*

## RESOLUTION

## WAR RISKS INSURANCE

*New Delhi, 30th January 1943*

No. 43-W.R.I. (66)/42—In pursuance of the Government of India Commerce Department Resolution No. 43-W.R.I. (24)/42, dated the 14th November 1942 and with a view to ensure prompt adjudication of claims under the War Risks (Goods) Insurance Ordinance, 1940, and the War Risks (Factories) Insurance Ordinance, 1942, the following sub-committees are hereby appointed at Lahore and at Cawnpore.

2. The Sub-Committee at Lahore will be constituted as follows:—

1. N. Burrell, Esquire, C/o Messrs. Gillanders Arbuthnot and Company, Lahore.
2. W. J. Walker, Esquire, C/o The London and Lancashire Insurance Company, Limited, Lahore.
3. F. Carl Seager, Esquire, C/o The Ocean Accident and Guarantee Corporation, Limited, Lahore.
4. Shankar Lal, Esquire, C/o The Delhi Cloth and General Mills Limited, Delhi.
5. The Special Officer, War Risks Insurance Lahore.

The Sub-Committee at Cawnpore will be constituted as follows:—

1. L. F. Duncan, Esquire, C/o The British India Corporation Limited, Cawnpore.
2. R. L. Powell, Esquire, C/o The Alliance Assurance Company, Limited, Cawnpore.
3. R. B. Modi, Esquire, C/o The Concord of India Insurance Company, Limited Cawnpore.
4. The Special Officer, War Risks Insurance, Lucknow.

Order:—Ordered that the Resolution be published in the Gazette of India for general information.

N. R. PILLAI

Secy. to the Govt. of India

The 15th March 1943

No. 4443—III C-37 41-33m.(C).—The following notification issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

INDUSTRIAL CONTROL

New Delhi, 18th February 1943

No. 191-I.C. (3) 42—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of

India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Newsprint Control Order, 1941, published with the Notification of the Government of India in the Department of Commerce No. 104-Ind. (4)/41, dated the 31st May 1941, namely:—

1. In the said Order—

(1) after clause (b) of paragraph 2 the following clause shall be inserted:—

(c) "Quota Allotment Certificate" means a certificate issued by the Chief Controller of Imports to the proprietor of a newspaper, allotting to him a quota for the import of newsprint.

(2) In clause (a) of paragraph 3—

(i) for the word "after" the word "between" shall be substituted;

(ii) after the figure "1941" the words and figures "and the 17th February 1943" shall be inserted;

(3) after clause (a) of paragraph 3 the following new clause shall be added:—

(aa) No person shall, with effect from the 18th February 1943, sell or otherwise dispose of newsprint except to the proprietor of a newspaper and in quantity not exceeding that permitted in accordance with the provisions of paragraph 3A.

(4) after paragraph 3 the following paragraph shall be inserted:—

3A. Restriction on purchase or acquisition of newsprint.

With effect from the 18th February 1943 no proprietor of a newspaper shall purchase, or otherwise acquire from one or more stockholders, newsprint in excess of the quantity specified in the Quota Allotment Certificate issued to him for import of newsprint in the six monthly period commencing from the 1st of January 1943, and ending with the 30th June 1943.

(5) In paragraph 7, after the word "Commerce", the following shall be inserted as clause (a), the existing clause being numbered (b):—

(a) a true return in Form V of sales of newsprint effected by him during the preceding calendar month.

2. Between Form IV and Form VI appended to the said Order, the following Form shall be inserted:—

FORM V

THE NEWSPRINT CONTROL ORDER, 1941

[Paragraph 7 (a)]

Return of sales of newsprint for the month of

194

Name.....

Full address.....

I We declare that the following is a true account of the sales of newsprint effected by me/us during the month of 194

To whom sold with full address	Quantity in reels		Quantity in sheets		Price per lb.		
	No. of reels	Weight	No. of reams	Weight	Rs.	A.	P.
		Tons		lbs.			
1. In the case of a proprietor of a newspaper, the number and date of Quota Allotment Certificate issued to him.							
2. In the case of a person other than the proprietor of a newspaper, number and date of permit issued to him.							

Date.....

Signature

S. N. RAY

Joint Secy. to the Govt. of India

*The 9th March 1943*

No. 413—HC-60/42-Com.—The following notifications of the Government of India in the Finance Department (Central Revenues) are republished for general information.

By order of the Governor  
W. W. DALZIEL,  
*Secretary to Government*

CENTRAL EXCISES

*New Delhi, 28th March 1942*

No. 33—In exercise of the powers conferred by sections 6 and 8 of the Tyres (Excise Duty) Act, 1941 (X of 1941), the Central Government is pleased to direct that the following further amendment shall be made in the Tyres (Excise Duty) Order, 1941, namely:—

In the said Order, after clause 11, the following clause shall be inserted, namely:—

11-A. *Checking of stock in warehouses*—An Inspecting Officer, having gazetted status, shall check the stock balance of tyres in each warehouse by actual counting at least once in each quarter. If the stock is not arranged in an orderly manner so as to permit of actual counting the Inspecting Officer may require the owner of the manufactory to arrange, without avoidable delay, the stock in such a manner. If as a result of the check, the Inspecting Officer detects any shortage, he shall record the explanation of the officer permanently stationed at the manufactory and of the owner of such manufactory and shall report the matter to the Assistant Collector. The Assistant Collector shall without delay take steps to recover the duty payable on the shortage discovered and shall also take such other action under the Act or this Order as may be necessary.

*Simla, 12th December 1942*

No. 45—In exercise of the powers conferred by sections 6 and 8 of the Tyres (Excise Duty) Act, 1941 (X of 1941), the Central Government is pleased to direct that the following further amendment shall be made in the Tyres (Excise Duty) Order, 1941, namely:—

In clause 11-A of the said Order, for the words "at least once in each quarter" the words "once a year. He may also check them at any other time when there is reason to verify the accuracy of the accounts" shall be substituted.

K. G. JACOB  
*Deputy Secy. to the Govt. of India*

## LAW DEPARTMENT

### NOTIFICATION

*The 17th March 1943*

No. 4665—Legis(C)-7/47-L.(C).—The following notification, issued by the Government of India, Legislative Department, is republished for general information.

By order of the Governor  
W. W. DALZIEL,  
*Secretary to Government*

*New Delhi, 22nd February 1943*

No. F.225/43-C. & G. (Judicial)—In pursuance of sub-section (2) of section 1 of the Indian Succession (Amendment) Act, 1939 (XVII of 1939), as applied to the districts of Sambalpur and Koraput and the Agency tract of the district of Ganjam, the Central Government is pleased to appoint the 1st day of March 1943 as the date on which the said Act shall come into force in the districts of Sambalpur and Koraput and the Agency tract of the district of Ganjam.

K. SUNDARAM  
*Deputy Secy. to the Govt. of India*